

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(S) No. 2697 of 2013

Binod Kumar Aray

..... Petitioner

Versus

1. State of Jharkhand
 2. Chief Secretary, State of Jharkhand, Ranchi
 3. Member Revenue Board cum Chairman,
Departmental Promotion Committee (AYUSH),
Dhurwa, Ranchi
 4. Principal Secretary, Department of Health
and Family Welfare, Govt. of Jharkhand,
Nepal House, Doranda, Ranchi
 5. Dy. Secretary, AYUSH, Department of Health,
Medical Education and Family Welfare,
Govt. of Jharkhand, Nepal House,
Doranda, Ranchi
 6. Principal Secretary, Department of Personnel,
Administrative Reforms and Rajbhasha,
Govt. of Jharkhand, Project Building, Dhurwa, Ranchi
 7. Principal Secretary, Department of Finance,
Govt. of Jharkhand, Project Building, Dhurwa, Ranchi
 8. Dr. Shakti Nath Jha, Incharge Director, AYUSH,
Govt. of Jharkhand, AYUSH Nideshalay, Doranda, Ranchi
 9. Chairman, Jharkhand Public Service
Commission, Ranchi
- Respondents

CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN

For the Petitioner : Mr. Rajendra Krishna, Advocate
For the Respondents : Mr. O.P. Tiwari, G.P.-III

07/ 11.09.2020 Heard through V.C.

2. Mr. Rajendra Krishna, learned counsel for the petitioner submits that he does not want to press this case.

3. In view of the aforesaid submission, the instant writ application is dismissed as not pressed.

(Deepak Roshan, J.)

Pramanik/